

REVIEW ON AND ANNUAL REPORT OF ANDAMAN AND NICOBAR ISLANDS FOREST AND PLANTATION DEVELOPMENT CORPORATION LTD. FOR 1979-80 AND A STATEMENT FOR DELAY

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (SHRI RAO BIRENDRA SINGH): I beg to lay on the Table:

(1) A copy of the following paper (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Fort Blair, for the year 1978-79.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. S

[Placed in Library. See No. LT-1875/81].

REVIEWS AND ANNUAL REPORTS OF NEHRU MEMORIAL MUSEUM AND LIBRARY, NEW DELHI FOR 1979-80, CENTRAL INSTITUTE OF HIGHER TIBETAN STUDIES, VARANASI FOR 1979-80 AND SCHOOL OF BUDDHIST PHILOSOPHY, CHOGLAMSAR, LEH-LADAKH FOR 1979-80

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): On behalf of Shrimati Sheila Kaul I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Gov-

ernment on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1979-80.

[Placed in Library. See No. LT-1870/81].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Varanasi for the year 1979-80.

[Placed in Library. See No. LT-1877/81.]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the School of Buddhist Philosophy, Choglamsar, Leh-Ladakh, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Schools of Buddhist Philosophy, Choglamsar, Leh-Ladakh, for the year 1979--80.

[Placed in Library. See No. LT-1878/81].

REVIEW ON AND ANNUAL REPORT OF WEST BENGAL AGRO-INDUSTRIES CORPORATION LTD. CALCUTTA FOR 1977-78 AND A STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1977-78.

[Placed in Library. See No. LT—1879|81.]

(ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—1879|81.]

LIFE INSURENCE CORPORATION OF INDIA
CLASS III AND CLASS IV EMPLOYEES
(BONUS AND DEARNESs ALLOWANCE
RULES, 1981

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI MA-
GANBHAI BAROT): I beg to lay on
the Table.... (Interruptions)

अध्यक्ष महोदय : आज आप सर्व प्रेजिडेंट-
एड्स पर बोलिए, कौन आपको रोकता है।

One minute. I think Shri Indrajit Gupta wanted to say certain things.

SHRI INDRAJIT GUPTA: (Basirhat): Sir, I wanted to point out that these rules which Mr. Barot is proposing to lay....

MR. SPEAKER: I think you do it on item No. 12.

SHRI INDRAJIT GUPTA: It is not the same thing. I wanted to oppose both.

MR. SPEAKER: it is not permissible.

SHRI INDRAJIT GUPTA: There are different grounds. These rules are flowing from the Ordinance.

MR. SPEAKER: This is not permissible under the rules. You can do it under item 12. You please see Rule 305C. I will read it out:

"305C...A member wishing to raise any of the matters referred to in sub-rule (1) of rule 305B shall refer it to the Committee and not raise it in the House."

SHRI INDRAJIT GUPTA: This has nothing to do with the Committee. The Ordinance itself is *sub-judice*. It is being challenged in the Court. The fate of the Ordinance is not known to anybody.

MR. SPEAKER: You come under Item 12.

SHRI INDRAJIT GUPTA: I am approaching you. I have written to you. It is a question of propriety.

MR. SPEAKER: You can come to me. I will discuss with you.

SHRI INDRAJIT GUPTA: You will remember that in the Business Advisory Meeting last week, when it was stipulated that we were to fix time to discuss the Statutory resolution on this Ordinance as well as the Bill to replace the Ordinance, what decision we came to was that because the matter was in the Supreme Court and nobody knows what the Supreme Court is going to decide, it was considered better as a matter of propriety to wait for the decision of the Supreme Court. Therefore, the Business Advisory Committee did not allot any time.

MR. SPEAKER: I understand it and I remember it perfectly right.

SHRI INDRAJIT GUPTA: What is the hurry in laying these rules?

MR. SPEAKER: What we decided was that the discussion was to be deferred. That was deferred. We will discuss it afterwards.

SHRI INDRAJIT GUPTA: Why was it deferred? It was deferred because the Government agreed.

MR. SPEAKER: We are not going to take up the discussion.